

SHRI AMRIT NAHATA : That is only for 2 lakhs tonnes ; not more.

MR. SPEAKER : Let him not interrupt like this.

SHRI P. C. SETHI : As far as potash is concerned, I must make it very clear that there is no availability of potash in the country and we will have to continue the import of potash fertiliser. As far as the phosphatic fertilisers are concerned, certainly, the pyrites at Tanjore and at other places are being exploited. Their exploitation is not under this Minister. But I do agree that their exploitation has not been going on considerably well. At the same time, the hon. Member will agree that in the case of Mithapur Fertiliser Project of Tatas, we are not agreeing to the import of phosphatic acid only because we want them to use indigenous phosphates.

SHRI RAJA KULKARNI : How many fertiliser plants are under construction both in the private and public sector ? Are they making progress as per schedule ?

SHRI P. C. SETHI : As far as the projects under implementation are concerned, there are about/project under implementation in the public sector and about 4 projects in the private sector.

SHRI B. V. NAIK : I would like to know from the hon. Minister, since the demand for fertilisers is of an elastic nature, whether the calculation of 32 lakh tonnes of nitrogen has been based on the basis of effective demand on the assumption that the present price structure will continue or on the basis of merely computed demand on the basis of acreage, etc. ?

SHRI P. C. SETHI : I do agree that as far as the consumption pattern of fertilisers is concerned, it has been varying. In one particular year, the growth rate was about 25 per cent. Now, the growth rate has gone down. Actually, the targeted consumption of the nitrogenous fertilisers was put at 20 lakh tonnes this year but the actual consumption has come down to 14 lakh tonnes. According to the survey which is being done from time to time, a re-appraisal is being done by the Agriculture Ministry and the concerned Ministry and the Planning Commission. The

present targeted consumption figures are being given a second look. They are being re-appraised. It is likely that in view of this fall in demand, the target of 1973-74 which was envisaged at 32 lakh tonnes might get revised and might become less.

श्री ओंकारलाल बेरवा : अध्यक्ष महोदय, मैं आपके द्वारा मन्त्री महोदय से जानना चाहता हूँ कि विदेशों से आने वाला उर्वरक सस्ता बिकता है और हमारे यहाँ बनने वाला उर्वरक महंगा बिकता है—इसका क्या कारण है ?

श्री पी० सी० सेठी : अध्यक्ष महोदय, यह बात सही है कि विदेशों से आने वाले उर्वरक की कीमत हमारे यहाँ के उर्वरक से कम है लेकिन उसमें भी अलग अलग देशों की कीमतें अलग अलग हैं जैसे अमरीका से जो उर्वरक आता है उसका 50 परसेन्ट अमरीकी शिप्स में ही आता है और चूँकि अमरीकी शिप्स का भाड़ा ज्यादा है इसलिए उसकी कीमत ज्यादा पड़ती है। लेकिन फिर भी जहाँ तक इसको बचने का तात्लुक है, इंजीनियरिंग प्रोडक्शन और आयात किए हुए माल में यथासम्भव पैरिटी मेन्टेन करने की कोशिश की जाती है और हमारे यहाँ का जो प्रोडक्शन है उसमें पोटाश को छोड़कर बाकी फर्टिलाइजर की कीमत फिक्स की हुई है।

सरकार द्वारा अपने अधिकार में ली गई  
कोकिंग कोयला खानों पर आयकरों  
की बकाया राशि

\*275. श्री रामावतार शास्त्री : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार द्वारा अपने अधिकार में ली गई कोकिंग कोयला खानों के मालिकों पर करों आदि के रूप में भारी राशि बकाया पड़ी है ;

(ख) यदि हाँ, तो प्रत्येक पर कितनी राशि बकाया है ; और

(ग) उक्त बकाया राशि वसूल करने के लिए सरकार द्वारा क्या कार्यवाही की गई है ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): (a) to (c). The requisite information in respect of those owners of the Coking coal mines which have been taken over by the Government and against whom Income-tax arrears of Rs. 25,000/- and more are outstanding as on 30.9.71 is being collected and will be laid on the Table of the House as early as possible.

श्री रामावतार शास्त्री : अध्यक्ष महोदय, मैं आपके द्वारा मन्त्री महोदय से जानना चाहता हूँ कि जिन पर सरकार का बकाया है उनसे बकाया वसूल करने का कोई प्रयास सरकार ने अब तक किया है या नहीं ?

दूसरे—क्या यह बात सच है कि जिन 214 कोयला खानों को सरकार ने अपने कब्जे में लिया है उनको मुआविजा भी दिया जाने वाला है ? यदि हाँ, तो क्या मुआविजे की रकम में से जितना भी आपका टैक्स बकाया है उसे वसूल करना चाहते हैं ?

SHRI K. R. GANESH : The hon. Member himself has indicated that there are 214 coal mines which the Government has taken over. Now, to collect the information about these 214 coal mines spread over various Commissioners will take time. It will require considerable time and we have indicated that as soon as the information is available, we will place it before the House.

श्री रामावतार शास्त्री : टैक्स तो बहुत दिनों से बकाया है ।

SHRI K. R. GANESH : It is a suggestion. In fact, this question does not arise out of this.

MR. SPEAKER : He is giving some information.

श्री रामावतार शास्त्री : क्या यह सच है कि सरकार के अपने नियंत्रण में इन खानों को लेने के पहले बहुत सारे कोयला खान के मालिकों ने अपने कैश-वाक्स हटा लिए, बैंकों से रुपया निकाल लिया, ट्रिलिंग मशीनें उठाकर ले गए, पंप्स और दूसरे सामान उठाकर ले गए ? यदि

इसकी जानकारी सरकार को है तो इसको रोकने के लिए सरकार ने कौन सी कार्यवाही की है और उनसे इन सब चीजों को वापिस लेने के लिए क्या करने जा रही हैं ?... (व्यवधान)... यह सब अखबारों में निकला है और स्टील एन्ड माइन्स के मिनिस्टर ने स्वीकार किया है कि मालिक लोग ये चीजें उठा ले गए हैं ।

अध्यक्ष महोदय : जिस शकल में आप पूछते हैं गोया इन्फार्मेशन दे रहे हैं ।

श्री भोगेन्द्र झा : अध्यक्ष महोदय, स्थिति यह है कि दिल्ली से एक हफ्ता पहले ही यह चीज आउट हो गई थी और मालिकों को मालूम हो गया था इसीलिए वे सामान उठा ले गए । यदि सरकार को इसकी जानकारी है तो इस सम्बन्ध में वह कौन सी कार्यवाही कर रही है ?... (व्यवधान)...

MR. SPEAKER : I think he wants to ask whether they were taken over along with the other machinery and equipment or not.

SHRI K. R. GANESH : Actually, this particular question does not fall into this because he is asking about the arrears, it will be difficult for me to give this information. This information should be sought from the Minister of Mines and Steel.....(Interruptions)

MR. SPEAKER : Order please.

SHRI PRABODH CHANDRA : Will the Minister be pleased to state if the Government will take steps to realise the arrears before paying them the compensation ?

SHRI K. R. GANESH : It is a matter for suggestion.

SHRI PRABODH CHANDRA : It is not a suggestion. It is for the Chair to say whether it is a suggestion or not, and not for the Minister.

I wanted an assurance. Will the Government see to it that before the compensation is paid to the owners, the amounts that are due to the Government from these owners will be realised before paying them the compensation ?

MR. SPEAKER : On account of the outstandings against the owners.

SHRI PRABODH CHANDRA : Part (c) of the question is : 'the action taken by Government to realise the said arrears?'. What I want to find out is : will the Government see to it that before the compensation is paid, the owners will be made to pay the arrears that were due to the Government ?

MR. SPEAKER : It is a good suggestion. It is a suggestion for action. That cannot be a question, You are asking and you are suggesting something.

श्री नाथूराम अहिरवार : मैं यह जानना चाहता हूँ कि जिन खानों का सरकार ने राष्ट्रीयकरण किया है उन खान मालिकों पर सरकार का जो टैक्स बकाया है उसको कम्पेन्सेशन देते समय डिडवट कर लेगी ?

अध्यक्ष महोदय : यही बात तो वे पूछ रहे थे ।

SHRI S. M. BANERJEE : I want to know whether the attention of the hon. Minister was drawn to the news item which appeared in practically all the newspapers and especially, an article which came in the *Patriot* that this news was leaked out and that owners withdrew huge amounts from the various banks ? If so, I want to know as to what steps have been taken for investigating into this.

SHRI K. R. GANESH : This information I don't have now. We will investigate.

SHRI S. M. BANERJEE : He says he has no information. But I have given him the information. Will he investigate into this ?

MR. SPEAKER : That is what he says. He has said already.

श्री हुकम चन्द कछवाय : क्या जांच पड़ताल पूरी करके उसे इसी सेशन के अन्दर सदन में रखेंगे ?

अध्यक्ष महोदय : पता नहीं । माननीय सदस्य सब कुछ एक दम से ही खत्म न कर

दिया करें कुछ दूसरे सवाल के लिए भी छोड़ दिया करें ।

श्री हुकम चन्द कछवाय : हम क्यों छोड़े जब वह कोई कसर नहीं छोड़ते हैं ।

अध्यक्ष महोदय : आप मुझे छोड़ दें तो बड़ी मेहरबानी होगी ।

SHRI JYOTIRMOY BOSU : May I ask the Minister what policy they have adopted with regard to employees of this colliery which has been nationalised and also their head office staff in Calcutta ?

MR. SPEAKER : You can ask a separate question.

SHRI R. S. PANDEY : Taking into consideration the mood of the Government, compensation will be very little. May I know whether Government is going to contemplate any scheme to realise the arrears before the compensation is paid ?

SHRI K. R. GANESH : There are certain steps that are provided in law for the recovery of arrears. Even if the Government does not pay them any compensation all the steps that are there will be taken against them for realisation of arrears. It has nothing to do with compensation.

दक्षिण बम्बई में करेंती नोटों की बरामदगी

\*276. श्री हुकम चन्द कछवाय : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि क्या माह सितम्बर 1971 के प्रथम सप्ताह में, दक्षिण बम्बई में उत्पादन शुल्क विभाग द्वारा मारे गये छापे में किसी इमारत से लगभग 15 लाख रुपये मूल्य के करेंसी नोट बरामद हुए थे ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : ON 1-9-71, on the basis of information received, the officers of the Bombay Custom House kept a watch on a bungalow situated at Warden Road and seized Indian currency valued at Rs. 15,70,000/- from two persons who were found to be leaving the premises and making their way towards a car.